



\*IN THE HIGH COURT OF DELHI AT NEW DELHI

+ ITA 367/2007

THE COMMISSIONER OF INCOME TAX ..... Appellant  
Through Ms.Premjata Bansal, Advocate.

versus

M/S TELEVISION EIGHTEEN INDIA ..... Respondent  
Through Mr.Saubhagya Aggarwal,  
Advocate.

CORAM:

HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MR. JUSTICE V.B. GUPTA

ORDER

%

27.02.2008

The Revenue is aggrieved by an order dated 24<sup>th</sup> March, 2006 passed by the Income Tax Appellate Tribunal, Delhi Bench "B" Delhi in ITA No. 79 & 80 (Del) 2002 relevant for the Assessment year 1999-2000 and 2000-2001.

The admitted position is that in view of the decision of the Supreme Court in *Commissioner of Income Tax vs. Infosys Technologies Ltd.*, [2008] 297 ITR 167, no substantial question of law arises.



The Appeal is dismissed.

*Madan Lokur*  
MADAN B. LOKUR, J

*V.B. Gupta*  
V.B. GUPTA, J

FEBRUARY 27, 2008  
Bp